

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD
O.A.NO. 1497/93.

Date of Order: 14-12-93.

Between:

P.Xavier.

Applicant.

and

1. Chief Personal Officer,
S.C.Rly, Railnilayam, Secunderabad.
2. Financial Advisor and Chief Accounts Officer,
S.C.Rly, Secunderabad.

Respondents.

For the Applicant: Mr.G.v.Subba Rao, Advocate

For the Respondents: Mr.K.Ramulu, SC for Rlys.

CORAM:

THE HON'BLE MR.JUSTICE V.NEELADRI RAO : VICE-CHAIRMAN
AND

THE HON'BLE MR.R.RANGARAJAN : MEMBER(MEMBERSTRATION)

The Tribunal made the following Order:-

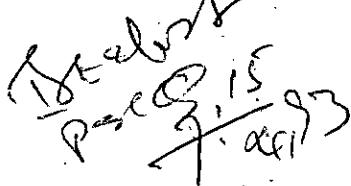
Admit. The relief claimed in this OA is for payment of Subsistence Allowance on the basis of the revised pay scales which had come into effect from 1-1-86. Similar relief was allowed by the learned Member of this Bench by the order dt. 16-11-92 in OA 1000/92. The same is suspended by the Supreme Court in SLP No.17843/93. Hence, post this OA after disposal of the SLP 17843/93.


Deputy Registrar (J)

To

1. The Chief Personal Officer, S.C.Rly, Railnilayam, Secunderabad.
2. The Financial Advisor and Chief Accounts Officer,
S.C.Rly, Secunderabad.
3. One copy to Mr.G.v.Subba Rao, Advocate, 1-1-230/33, Chikkadapally.
4. One copy to Mr.K.Ramulu, SC for Rlys, CAT Hyc.
5. One spare copy.

pvm


15/12/93

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

AND

THE HON'BLE MR.T.GHANDRASEKHAR REDDY
MEMBER(J)

AND

THE HON'BLE MR.R.RANGARAJAN : MEMBER(A)

Dated: 14-12-1993

ORDER/JUDGMENT:

M.A/R.A/C.A.No.

in
O.A.No. 1497/93

T.A.No. (W.P.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions

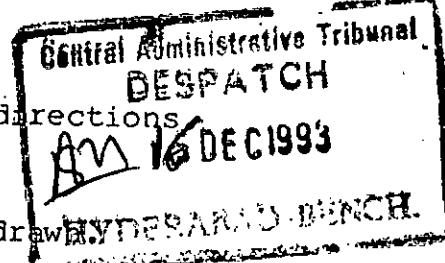
Dismissed.

Dismissed as withdrawn HYDERABAD BENCH

Dismissed for default.

Rejected/Ordered.

No order as to costs.



pvm

*G
15/12/93
3/12/93*